

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

**24.11.2009**

**MA 342/2009 (OA No. 207/2009)**

Mr. S. Shrivastava, Counsel for applicant.  
Mr. Gaurav Jain, Counsel for respondents.

The applicant has filed this MA thereby praying for withdrawal of this OA with liberty reserved to him to file fresh OA as according to him, he intends to challenged the validity of the notification dated 01.01.2005 amended thereafter vide notification dated 24.03.2005.

In view of what has been stated above, the present MA is allowed. The applicant is permitted to withdraw this OA with ~~liberated~~ reserved to him to file substantive OA thereby challenging the validity of the notification dated 01.01.2005 amended thereafter vide notification dated 24.03.2005.

With these observations, the OA as well as MA are disposed of. It is made clear that we have not expressed any opinion on the merit of the case and the OA is disposed of in view of the averment made by the applicant in the MA.

  
**(B.L. KHATRI)**  
**MEMBER(A)**

  
**(M.L. CHAUHAN)**  
**MEMBER (J)**

AHO

Copy given vide  
No. 1107-8/1108  
25/11/09  
